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24.7.95

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Hon'ble Shri A.K.Sinha, Member(J)
Hon'ble Shri N. Sahu, Member (A)

We have heard the learned counsel for the applicant who has challenged the order dated 10.4.95 contained in Annexure-A-3. The case of the applicant is that he was appointed as EUBPM, Barba EDBO in Champaran Postal Division in 1962. At the time of his initial appointment, he had declared his date of birth as 24.10.1933. The impugned order stated that as per record the date of birth of the applicant is 5.7.1930, and the date of retirement is 4.7.1995. The applicant has produced his certificate of age from the school showing his date of birth as 24.10.1933 and he filed several representations contained in Annexure-A-5 dated 18.4.1995 and Annexure-A-6 dated 26.4.1995 praying the Superintendent of Post Offices, Champaran Division, Motihari, to hold an enquiry and verify his date of birth from the School Admission Register and thereafter take necessary decision to superannuate the applicant because, as per his date of birth, which is 24.10.1933, he is to retire on completion of 65 years of age and he has still ~~more~~ ^{three} years to remain in service and, therefore, it has been prayed that the Superintendent of Post Offices, Champaran Division, Motihari, be directed to dispose of the representations filed by the applicant and thereby to pass necessary orders for his retirement.

2. Considering the submissions and after perusing the records, we are of the view that it will be expedient in the interest of justice to direct the Superintendent of Post Offices, Champaran Division, Motihari, to dispose of the representations of the applicant dated 18.4.1995 (Annexure-A-5) and dated 26.4.1995 (Annexure-A-6) by a speaking order after

giving personal hearing to the applicant and after verifying the relevant School Admission Register within a period of two months from the receipt of copy of this order.

3. With this observation, this application is disposed of.

Karan Singh

(N.Sahu)
Member (A)

(A.K.Sinha)
Member (J)